

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA/050/00408/15

Date of Order: 26.02.2019

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER

Lokesh Kumar Ray, S/o Sri Virendra prasad Yadav, resident of Village & PO-
Lakshmanpur, PS- Bahera, District- Darbhanga.

.... **Applicant.**

By Advocate: - Mr. J.K. Karn

-Versus-

1. The Union of India, through the DG Cum Secretary, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Postmaster General, Bihar Circle, Patna.
3. The Postmaster General, Northern Region, Muzaffarpur.
4. The Director, Postal Services (N), O/o the Postmaster General, Northern Region, Muzaffarpur.
5. The Superintendent of Post Offices, Darbhanga Division, Darbhanga.
6. Md. Ajmad, S/o Md. Mustafa, at present working as GDSBPM at Tatuar Branch Post Office, via-Manigachhi Sub Post Office, Darbhanga Postal Division.

.... **Respondents.**

By Advocate: - Mr. M.D. Dwivedi

O R D E R
[ORAL]

Per Dinesh Sharma, A.M:- In this case the applicant has prayed for quashing the appointment of respondent no. 6 to the post of GDSBPM at Tatuar Branch Post Office via Manigachhi Sub Post Office District- Darbhanga order by respondent no. 4 in April, 2015. He has also prayed for directing the respondent authorities to consider his candidature for appointment against the said post since he alleges to have secured the

highest mark amongst the candidates who applied for this post. He has come to know that his application has not been considered because the respondents have retained a list of certain institutions in pursuance thereof, they decide the appointment. This approach is wholly irregular and arbitrary and hence the OA.

2. The respondents in their written statement denied the claim of the applicant. According to them, the applicant applied on the basis of a fake Board Certificate issued by Central Board of Education, Ajmer, New Delhi. This is a fake institution. The genuine board is Central Board of Secondary Education and not Central Board of Education, Ajmer, New Delhi. The rejection of the applicant's candidature was, therefore, correct. Therefore, the OA needs to be dismissed.

3. We have gone through the pleadings and heard the learned counsels of both the parties. A look at the certificate produced by the applicant (Annexure A series) which shows the certificate having been issued from Central Board of Education, Ajmer, New Delhi makes us suspect the genuineness of this certificate. Admittedly, Ajmer is in Rajasthan and not in New Delhi. The rejection of the applicant's candidature on the basis of the mark sheet and other testimonials issued from such a fictitious institution cannot be found fault with. The OA is, therefore, dismissed. No order as to costs.

[Dinesh Sharma]
Administrative Member
Srk.

[Jayesh V. Bhairavia]
Judicial Member